

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI.**

Original Application No. 34/2025

Sunil Sharma

.....Applicant

Versus

State of Haryana and another

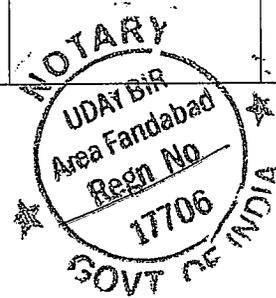
....Respondents

I N D E X

<u>Sr. No.</u>	<u>Particulars.</u>	<u>Date</u>	<u>Pages</u>
1.	Action taken report by way of Affidavit of Satender Kumar Gupta, IPS, Commissioner of Police, Faridabad.	15.07.2025	1-4
2.	Annexure R-1 (Copy of Kalandra dated 03.07.2025 alongwith English translation)	03.07.2025	5-11
3.	Annexure R-2 (Copy of Kalandra dated 02.07.2025 alongwith English translation)	02.07.2025	12-16

Date: 15.07.2025

15 JUL 2025
15 JUL 2025
Filed
Through



R. Khurana

(Rahul Khurana)

Advocate-on-Record

Supreme Court of India

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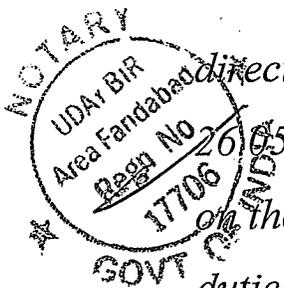
Action Taken Report by way of Affidavit of Satender Kumar Gupta, IPS, Commissioner of Police, Faridabad.

I, the above named deponent do hereby solemnly affirm and declare as under:-

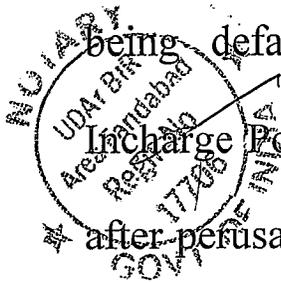
RESPECTFULLY SHOWETH:-

1. That the present case came up for hearing on 30.05.2025 and the Hon'ble Tribunal has passed the following directions: -

"-----The Commissioner of Police, Faridabad is directed to look into the complaint made by the applicant on 30.05.2025 and also the social media posts and to take action on the same in accordance with law without any dereliction of duties or showing any undue sympathy to the offenders involved. Action Taken Report with requisite details and relevant documents may be filed by the Commissioner of Police, Faridabad at least one week before the next date of hearing fixed."



2. That it is respectfully submitted that upon receipt of the order dated 30.05.2025, the Deputy Commissioner of Police, Ballabgarh, Faridabad, was duly directed vide this office memorandum No. 11812 dated 12.06.2025 to submit his report in the aforementioned matter. Pursuant thereto, the Deputy Commissioner of Police, Ballabgarh, Faridabad, has furnished his report vide memo No. 3585 dated 08.07.2025. The report *inter alia* states that Sh. Sunil Sharma submitted a complaint dated 16.05.2025 against Devender Maan, Manju Maan W/o Devender Maan and Manoj Sinha levelling allegations that they are directly and indirectly threatening him openly by the means of releasing video to tarnish his position, abusing him in society and spreading rumors in Faridabad and he is being defamed everywhere. The complaint was enquired by Incharge Police Post Sector-11, Faridabad. During the enquiry and after perusal of the complaint as well as the screen shots submitted by the complainant, offence u/s 351(2),351(3),353(1),3(5) of BNS is made out against Devender Maan, Manju Maan and Manoj Sinha and the above said sections falls in the category of non-cognizable offence. It is further submitted that to this effect a Kalandra u/s 174 of BNNS has been prepared vide DD entry No. 14 dated 03.07.2025 and the same has been submitted before the Ld. Illaqua

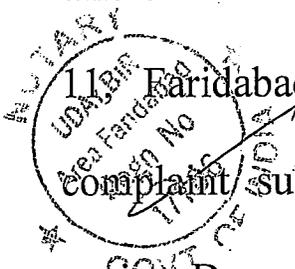


15 JUL 2025

Magistrate for judicial verdict, which is fixed for hearing for 04.08.2025. A copy of the Kalandra dated 03.07.2025 is annexed as Annexure R-1.

3. That it is submitted that the report *inter alia* also states that Sh. Sunil Sharma also submitted a complaint dated 26.05.2025 levelling allegations that when he was coming out from Escort Mujesar Metro Station, where a person fully alcoholic was peeing without clothes and when he asked him not to do so then the said person and auto driver who was his friend assaulted him and tried to kill him. The complainant further levelled allegations that the said incident was planned by Devender Maan, property dealer.

The said complaint was enquired by Incharge Police Post Sector-11, Faridabad. During the enquiry and after perusal of the complaint submitted by the complainant nothing incriminating against Devender Maan has been found and offence u/s 115(2), 3(5) of BNS is made out against Bobby Sharma and Arbaj and the above said sections falls in the category of non-cognizable offence. Hence, a Kalandra u/s 174 of BNNS has been prepared vide DD entry No. 14 dated 02.07.2025 and the same has been submitted before the Ld. Illaqua Magistrate for judicial verdict, which is fixed



15 JUL 2025

for hearing for 21.08.2025. A copy of the Kalandra dated 02.07.2025 is annexed as **Annexure R-2**.

4. That it will be relevant to clarify here that on the complaint dated 16.05.2025 submitted by the petitioner, preventive action u/s 126/169 of BNSS has been taken against Devender Maan and Manoj Sinha vide DDE No. 12 dated 29.05.2025, Police Station Sector-8, Faridabad. It is further submitted that on 29.05.2025, ASI Virender Singh alongwith Constable Pankaj Kumar No. 148/FBD was on surveillance duty near Bata Flyover, where two persons were disturbing the public peace upon which they were apprehended. On asking, they disclosed their name as Arbaaz & Bobby Sharma and upon which a case FIR No. 195 dated 29.05.2025 u/s 194 BNS, Police Station Sector-8, Faridabad, was registered against Arbaaz & Bobby Sharma for disturbing the public peace. It is pertinent to mention here that the enquiry of complaint dated 26.05.2025 submitted by the petitioner was being carried out by ASI Virender and on the basis of the photo submitted by the petitioner, it was transpired that Arbaaz & Bobby Sharma (accused in FIR No. 195 dated 29.05.2025) were the persons against whom complaint dated 26.05.2025 was made. It is also clarified that on the complaint dated 26.05.2025 submitted by the

10 5 JUL 2025

petitioner, preventive action u/s 126/169 of BNSS has been taken against Arbaaz & Bobby Sharma vide DDE No. 18 dated 29.05.2025, Police Station Sector-8, Faridabad.

That the present action taken report is being filed in pursuance of the order dated 30.05.2025 passed by this Hon'ble Tribunal, hence, the same may kindly be taken on record.

Place: Faridabad
Dated: 15.07.2025


Deponent

Verification:-



Verified that the contents of para No.1 to 4 of action taken report by way of an affidavit are true to my knowledge and based on information derived from the official record and believe to be correct. No part of it is false and nothing material has been concealed therein.

Place: Faridabad
Dated: 15.07.2025


Deponent


Attested NOTARY
Area Faridabad
'Govt. of India'

15 JUL 2025

15 JUL 2025

Annexure R-1

P.S. Sector-08

District Faridabad

In the Hon'ble Court of Sh. Virender Kumar JMIC Faridabad
State - SI Sunil Kumar, Incharge Police Post, Sector-11, Faridabad.
Complainant- Sunil Sharma, resident of House No. 114/E-Sec-11
Faridabad.

Versus

1. Devender Maan son of Shri Karodimal resident of House No. B/1-118 Sec-11, Faridabad.
2. Manoj Sinha son of Shri Sushil Sinha resident of House No. 86/D 10-11, Faridabad.
3. Manju wife of Devender Maan resident of House No. B/1-118 10-11 Faridabad.

DD No. 14 dated 03.07.25, u/s 174 BNSS, Police Station Sector-08,
Faridabad

Kalandra under sections 351(2), 351(3), 353(1), 3(5) BNS

Respected Sir,

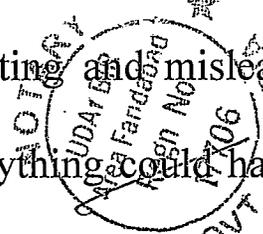
The progress report of Kalandra is that the complainant Sunil Sharma, House No. 114/E, Sector-11, Faridabad, submitted a complaint bearing No. 3351/CC/E dated 16.05.25 at Police Post Sector-11, Faridabad, which is as under: - " I, Sunil Sharma, R/o House No. 114/E, Sector-11, Faridabad had given multiple complaints in Sector-8/11 Police Station/Chowki many times on 22nd Oct, 05 Nov, 18 Nov, 19 Nov 2024, but no action has been taken on any of my complaint because of corruption. Devender



Maan and some RWA team members are directly and indirectly threatening me openly by the means of releasing videos to tarnish my position, abusing me in the society and spreading rumors all around in Faridabad and I am being defamed everywhere but instead of taking action, police officials are scolding me, and no case was registered on any of my complaint. Devender Maan is using every means to threat and provoke people against me and my family is in great shock and it is happening in NCR region. Recently, I am being openly abused and some RWA members are doing provocations against me openly to threat and kill me. Devender Maan, his wife Manju Maan and his associates are spreading unrest in the society, they are inciting and misleading people to kill me. My life is in danger and anything could happen now. I have given complaint in the Police Commissioner office on 07th May 2025, even today I have requested SHO, Sec-8, to file my complaint. SHO assured me for action but does not seem that my complaint will be registered. I am requesting you to kindly consider my application and register the FIR against the named persons for:

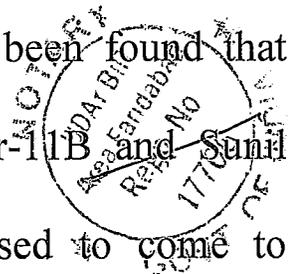
1. Spreading unrest in society.
2. Provoking groups of people against me to kill me openly.
3. Releasing fake videos to confuse me.

Today, I tried to meet Police Commissioner, Faridabad but SI



named Nihal Singh started shouting, showed his bad behavior and did not allowed me to meet Police Commissioner sir. Me and my family life are in danger. Request you to register my FIR asap as per law. Thank you SUNIL SHARMA, 114/E, Sector-11, Faridabad-121006. Mobile: 7506541187 Dated 15 May 2025

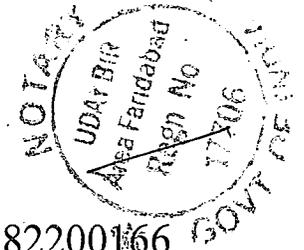
Screenshots of dire threat by Devender Maan, his wife Manju Maan and their associate Manoj Sinha. During the verification carried out by SI Sunil, Incharge Police Post, Sector-11 Faridabad, the WhatsApp screen shot produced by the complaint has been perused. The complainant Sunil Sharma and the alleged party Devender Maan, Manoj and Manju have been joined in enquiry and got their statements recorded. During the enquiry, it has been found that there is a Shri Radha Krishna temple in Sector-11B and Sunil Sharma resident of 114/11E, Faridabad also used to come to worship in the above-mentioned temple. The complainant had a dispute with Devender Maan and other persons regarding the time of Aarti in the temple. On observing the screenshot of the WhatsApp message attached by the complainant with the complaint, it has been found that the alleged Manoj Sinha has sent two WhatsApp messages in a group named Shri Radha Krishna Mandir and the respondent Manju Mann has also sent objectionable



messages in a WhatsApp group Nari Shakti B-Block. During the enquiry, statements of Devender Maan and Manoj Sinha have been recorded, and statements of RW members have also been recorded, all of which are attached. On perusal of the complaint and enquiry of the complaint, prima-facie offence has been found to have been committed under sections 351(2), 351(3), 353(1), 3(5) BNS, which comes under the category of non-cognizable offence, hence a kalandara has been prepared under sections 351(2), 351(3), 353(1), 3(5) BNS and is being presented before the Hon'ble Court for further action.

The list of witnesses is as follows: -

1. SI Sunil, Incharge Police Post, Sec-11 Faridabad. 9582200166
2. Sunil Sharma, R/o House No. 114/E, Sec-11 Faridabad.
7506541187
3. EHC Ashok No. 2696 Police Post Sector-11 Faridabad.
9871740268



-sd-

Station House Officer,
Sector-8, Faridabad.
Dated: 03.07.2025

-True translated copy-

Attested NOTARY
Area Faridabad
Govt. of India

15 JUL 2025

थाना सै0-08 फरीदाबाद

जिला फरीदाबाद

In the Hon'ble Court of Sh. Virender Kumar JMIC Faridabad

राज्य द्वारा:- उ0नि0 सुनिल कुमार चौकी प्रभारी सै0-11 फरीदाबाद।

परिवादी:- सुनिल शर्मा निवासी मं0नं0 114/ई0 सै0-11 फरीदाबाद।

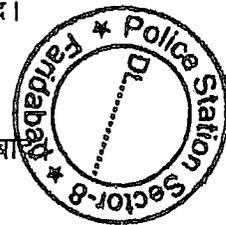
बनाम:- 1. देवेन्द्रमान पुत्र श्री करोडीमल निवासी मं0नं0 बी0/1-118 सै0-11 फरीदाबाद।

2. मनोज सिन्हा पुत्र श्री सुशिल सिन्हा निवासी मं0नं0. 86/डी0 सै0-11 फरीदाबाद।

3. मन्जू पत्नी देवेन्द्रमान निवासी मं0नं0 बी0/1-118 सै0-11 फरीदाबाद।

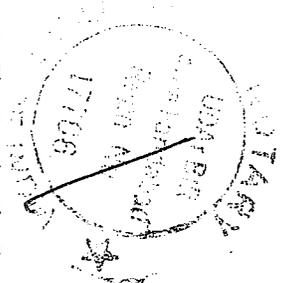
डी0डी0 नं0 / 4 दिनांक 03.07.25 धारा 174 BNSS थाना सै0-08 फरीदाबाद

कलन्दा जेरे धारा 351(2),351(3),353(1),3(5) BNS



श्रीमान जी,

हालात कलन्दा इस प्रकार से है कि परिवादी सुनिल शर्मा निवासी मं0नं0 114/ई0 सै0-11 फरीदाबाद की दरखास्त नं0 3351/CC/E दिनांक 16.05.25 शिकायत शाखा कार्यालय श्रीमान पुलिस आयुक्त फरीदाबाद से तस्दीक हेतु चौकी सै0-11 फरीदाबाद मे प्राप्त हुई थी जिसका मजबूल जैल है:- I SUNIL SHARMA Resident of 114, Sector11E, Faridabad had given multiple complaints in Sector-8/11 Police Station/Chowki many times on 22th Oct, 05 Nov, 18 Nov, 19 Nov 2024 but no action has been taken on any of my complaint because of corruption. Devender Maan and some RWA team members are directly and indirectly threatening me openly by the means of releasing videos to tarnish my position, abusing me in the society and spreading rumours all around in Faridabad and I am being defamed everywhere but instead of taking action, police officials are scolding me, and no case was registered on any of my complaint. Devender Maan is using every mean to threaten and provoke people against me and my family is in great shock and it is happening in NCR region. Recently, I am being openly abused and some RWA members are doing provocations against me openly to threaten and kill me. Devender Maan, his wife Manju Maan and his associates are spreading unrest in the society, they are inciting and misleading people to kill me. My life is in danger and anything could happen now. I have given complaint in the Police Commissioner office on 07th May 2025, even today I have requested SHO, Sec-8, to file my complaint. SHO assured me for action but does not seems that my complaint will be registered. I am requesting you to kindly consider my application and register the FIR against the named persons for: 1. Spreading unrest in society. 2. Provoking groups of people against me to kill me openly. 3. Releasing fake videos to defame me. Today, I tried to meet Police Commissioner, Faridabad but SI named Nilal Singh started shouting, showed his bad behaviour and did not allowed me to meet Police Commissioner sir. Me and my family life are in danger.



Request you to register my FIR asap as per law. Thankyou SUNIL SHARMA 114/
Faridabad-121006. Mobile: 7506541187 Dated 15 May 2025 Screenshots of dire, threat
Devender Maan, his wife Manju Maan and their associate Manoj Sinha. जिसकी तस्दीक उ०नि०
सुनिल प्रभारी चौकी सै०-11 फरीदाबाद द्वारा अमल मे लाई गई दौराने तस्दीक परिवाद हजा व परिवादी
हजा मे लगाये गए What's app सिक्विन शोर्ट का अवलोकन किया गया व परिवादी सुनिल शर्मा को शामिल
तस्दीक करके पूछताछ की गई व उत्तरवादी पक्ष देवेन्द्रमान, मनोज व मन्जू को शामिल तस्दीक करके
पूछताछ की गई व ब्यान अंकित किये गये, दौराने तस्दीक पाया गया है कि सै० 11 बी में श्री राधा कृष्ण
मन्दिर बना हुआ है जो सुनील शर्मा निवासी 114/11ई, फरीदाबाद भी उपरोक्त बने हुये मंदिर में पूजा
करने आता था जो मंदिर में होने वाली आरती के समय को लेकर देवेन्द्र मान व अन्य व्यक्तियों के
साथ परिवादी का विवाद हो गया था, जो परिवादी द्वारा परिवाद के साथ लगाये गये व्हाट्स अप मैसेज
के स्क्रीनशॉट का अवलोकन करने पर पाया गया कि उत्तरवादी मनोज सिन्हा द्वारा दो व्हाट्स एप
मैसेज किसी श्री राधा कृष्णा मन्दिर नाम के ग्रुप में किये हुए है व उत्तरवादी मन्जू मान द्वारा भी एक
व्हाट्स ग्रुप नारी शक्ति बी० ब्लॉक मे आपतिजनक मैसिज किया हुआ है। जो दौराने तस्दीक देवेन्द्र मान व
व मनोज सिन्हा को शामिल तस्दीक करके ब्यान अंकित किये गये है व आर०डब्ल्यू० के सदस्यों के ब्यान
अंकित किये गये जो सभी ब्यान साथ लफ है। परिवाद हजा के अवलोकन से व परिवाद हजा की तस्दीक
से मामला प्रथम दृष्टयता अपराध जेरे धारा 351(2),351(3),353(1),3(5) BNS का होना पाया गया
है जो की असंज्ञेय अपराध की श्रेणी मे आता है लिहाजा कलन्दा जेरे धारा
351(2),351(3),353(1),3(5) BNS तैयार किया जाकर आगामी कार्यवाही हेतू माननीय अदालत मे पेश
किया जा रहा है।

गवाह जैल है

1. उ०नि० सुनिल चौकी प्रभारी सै०-11 फरीदाबाद। 9582200166
2. सुनिल शर्मा निवासी मं०नं० 114/ई० सै०-11 फरीदाबाद। 7506541187
3. EHC अशोक नं० 2696 चौकी सै०-11 फरीदाबाद। 9871740268



संलग्न दरतावेज:-

कलन्दा जेरे धारा 351(2),351(3),353(1),3(5) BNS

असल दरखारत,

1

ब्यान आरोपियान तस्दीक रिपोर्ट

3

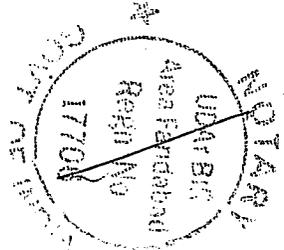
आधारा कार्य आरोपियान

3

forwarded
h
Asstt Commissioner of Police
Ballabgarh, Faridaba
Dt... 03/07/25

Kri msp
प्रबन्धक थाना सै०-08 फरीदाबाद।
दिनांक: 03/07/25

रपट नं० 14 दिनांक 2/7/25



Annexure R-2

P.S. Sector-08

District Faridabad

State – SI Sunil, Incharge Police Post Sector-11, Faridabad.

Complainant Sunil Sharma resident of House No. 114/E-Sec-11,
Faridabad.

Versus-

1. Bobby Sharma son of Shri Shivshankar Sharma, resident of H.
No. 1792, Gali No. 13, Indira Nagar, Faridabad.2. Mohd. Arbaaz alias Shanu son of Chand Mohd., resident of
House No. 944, Street No. 13, Indira Nagar, Faridabad.DD No. 14 Dated 02.07.2025 U/s 115(2), 3(5) BNS, PS Sector-08,
Faridabad.**Kalandara under sections 115(2), 3(5) BNS**

Respected Sir,

The progress of kalandara is that complainant Sunil Sharma resident of house no. 114/E, Sector-11 Faridabad, submitted a complaint bearing No. 107/5P-II dated 26.05.25 to the effect that “To Chowki Incharge, PP Sec-11, Faridabad. Subject: - Assault and tried to kill and damage my head with stone by alcoholic auto driver. Sir, I Sunil Sharma, resident of 114/11E was coming out from Escort Mujjesar Metro Station. As I came out one person fully alcoholic was peeing without cloths and as I told him not to do so he said very bed abuses and assaulted me and tried to kill me by big stone and one more auto driver was his friend. Both assaulted me

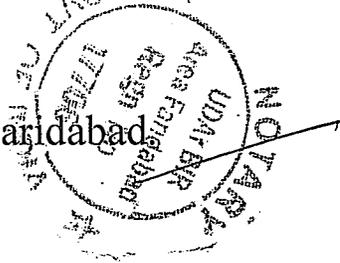


then passerby 2 people saved me and took photo graph of that person. This incident planned by Devender Maan, property dealer. It seems there is no law and order. Request to arrest them immediately. I am providing the photo graph of one of the assaulters. Thanks sd- Sunil Sharma. 7506541187. The enquiry of this complaint was carried out by ASI Virender 2874 and Incharge, Police Post Sec-11, Faridabad, by joining the complainant in enquiry. The complainant has alleged that two unknown persons with unknown names assaulted and abused him. The complainant also alleged that the above incident was planned by Devender Maan, property dealer, in relation to which a photograph of one of the accused was also presented by the complainant through WhatsApp. During the enquiry, the spot of incident was inspected; no CCTV cameras were found at the spot. During the enquiry, the said unknown persons with unknown names were identified, whose names were found to be Bobby Sharma son of Shri Shivahankar Sharma, resident of house No. 1792, Gali No. 13, Indira Nagar, Faridabad and Mohd. Arbaaz alias Shanu son of Chand Mohd., resident of house No. 944, Gali No. 13, Indira Nagar, Faridabad. Both these persons were interrogated and the spot was inspected. However, no truth was found in the allegations leveled by

complainant Sunil Sharma against Devender Maan. During the enquiry, it was found that accused Bobby and Arbaaz thrashed the complainant, but no threat or attempt to kill was found. After the enquiry of the complaint, offence has been found to have been committed under section 115 (2), 3 (5) BNS, which falls in the category of non-cognizable offence. Hence, a kalandara under sections 115(2), 3(5) BNS is being prepared and is being presented before this Hon'ble Court for further action.

The witness list is as follows: -

1. SI Sunil, Incharge Police Post Sec-11 Faridabad. 9582200166
2. ASI Virender No. 2874, Police Post Sector-11 Faridabad.
9718223126
3. EHC Ashok No. 2696, Police Post Sector-11 Faridabad
9871740268



-sd-

Station House Officer,
Sector-8, Faridabad.
Dated: 02.07.2025

-true translated copy-

Attested NOTARY
Area Faridabad
(Govt of India)

15 JUL 2025

जिला फरीदाबाद

थाना सैक्टर 08

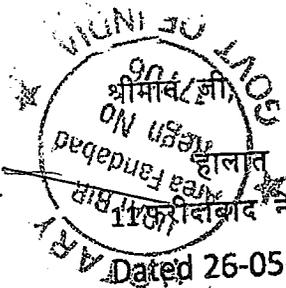
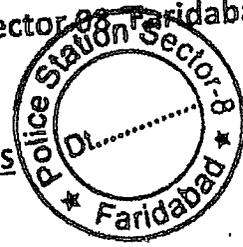
राज्य द्वारा- उ.नि. सुनिल, प्रभारी पुलिस चौकी सैक्टर 11, फरीदाबाद।

परिवादी- सुनिल शर्मा निवासी मं०नं० 114/ई० से०-11 फरीदाबाद।

बनाम- 1. बोबी शर्मा पुत्र श्री शिवशंकर शर्मा निवासी मं०नं० 1792 गली नं० 13 इन्द्रा नगर फरीदाबाद।

2. मौ० अरबाज उर्फ शानू पुत्र चाँद मौ० निवासी मं०नं० 944 गली नं० 13 इन्द्रा नगर फरीदाबाद।

DD No. 14 Dated 02.07.2025 U/s 115(2),3(5) BNS, PS Sector 08 Faridabad.

कलन्दरा अधीन धारा 115(2),3(5) BNS

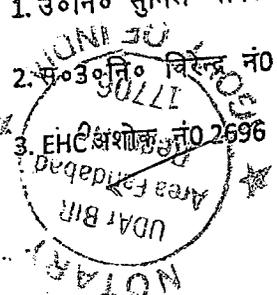
हालात कलन्दरा इस प्रकार से है कि परिवादी सुनिल शर्मा निवासी मं०नं० 114/ई० से०-11 फरीदाबाद ने दिनांक 26.05.25 को हाजिर चौकी आकर एक लिखित शिकायत क्रमांक 107-5PII पेश की जिसका मजबूत जैल है:- To chowki incharge pp sec 11 fbd subject assault and tried to kill and damage my head with stone by alcoholic auto drivers sir, i sunil sharma resident of 114/11le was coming out from escort mujesar metro station. As i came out one person fully alcoholic was peeing without cloths and as i told him not to do so he stated very bad abuses and assaulted me and tried kill me by big stone and one more auto driver was his friend. Both assaulted me then passer by 2 people saved me and took phot graph of that person. This incidence planned by devender maan property dealer. It seems there is no law and order request them to arrest them immediately i am providing the photo graph of one of the assaulters. Thanks sd sunil Sharma. 7506541187 जो परिवार हजा की तस्दीक सं०उ०नि० विरेन्द्र 2874 व प्रभारी पुलिस चौकी सै०-11 फरीदाबाद द्वारा अमल में लाई गई जो परिवादी से पूछताछ व अवलोकन किया गया। जो परिवादी का आरोप है कि परिवादी के साथ दो नामपता नामालूम व्यक्तियों ने मारपीट की व गाली-ग्लोच की गई है और परिवादी द्वारा यह भी आरोपी लगाया गया कि उक्त घटना देवेन्द्र मान प्रोपदी डिलर द्वारा प्लान की गई थी, जिस सम्बन्ध में परिवादी द्वारा एक आरोपी का एक फोटो भी What's APP द्वारा पेश किया गया, दौराने तस्दीक मौका घटना स्थल का निरीक्षण किया गया जो मौका घटना स्थल पर कोई सी०सी०टी०वी० कैमरे होने नहीं पाए गई, दौराने तस्दीक नाम पता नामालूम व्यक्तियों की पहचान की गई जिनका

16

नाम बोबी शर्मा पुत्र श्री शिवशंकर शर्मा निवासी मं० नं० 1792 गली नं० 13 इन्द्रा नगर फरीदाबाद
 वा म० अरबाज उर्फ शानू पुत्र चौद म० निवासी मं० नं० 944 गली नं० 13 इन्द्रा नगर फरीदाबाद
 पाया गया, जो दोनों व्यक्तियों को शामिल तस्दीक किया गया वा मौका पर तस्दीक की गई जो
 दौरान तस्दीक शिकायत सुनिल शर्मा द्वारा देवेन्द्र मान पर लगाये गये आरोप में कोई सच्चाई नहीं
 पाई। दौरान तस्दीक पाया गया कि आरोपी बोबी व अरबाज परिवारी के साथ मारपीट की गई
 परन्तु कोई धमकी व जान से मारने की कोशिश करना नहीं पाया गया। जो परिवार हजा की
 तस्दीक से मामला अपराध जेरे धारा 115(2), 3(5) BNS का होना पाया गया है जो की असंजये
 अपराध की श्रेणी में आता है। लिहाजा कलन्दरा जेर धारा 115(2), 3(5) BNS तैयार किया जाकर
 आगामी कार्यवाही हेतु माननीय अदालत में पेश किया जा रहा है।

गवाह सूची निम्न प्रकार से है:-

1. उ०नि० सुनिल चौकी प्रभारी सै०-11 फरीदाबाद 9582200166
2. उ०नि० विवेक नं० 2874 चौकी सै०-11 फरीदाबाद 9718223126
3. EHC अशोक नं० 2696 चौकी सै०-11 फरीदाबाद 9871740268



Kri msp
 प्रबंधक अफसर

थाना सैक्टर 08, फरीदाबाद
 दिनांक 02.07.2025

संलग्न दस्तावेज-

कलन्दरा जेरे धारा 115(2), 3(5) BNS असल दरखास्त

ब्यान आरोपियान

तस्दीक रिपोर्ट

परिवारी द्वारा पेश फोटो

आधार कार्ड आरोपियान

Forwarded
bl
 Assit Commissioner of Police
 Ballabgarh, Faridaba
 On 02/07/2025

Kri msp
 प्रबंधक अफसर
 थाना सैक्टर 08, फरीदाबाद
 दिनांक 02.07.2025

Attested NOTARY
 Area Faridabad
 (Govt. of India)

15 JUL 2025